

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:445

ANSWERED ON:27.04.2010

TERRORIST THREATS

Hussain Shri Syed Shahnawaz;Kumar Shri Shailendra

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the perception of the Government about the threat posed by terrorism after the Pune incident;
- (b) the names of the organisations which pose a serious threat to the internal security in the country;
- (c) the steps taken by the Government including proper co-ordination of the Union and the State Governments to check terrorist activities in the country; and
- (d) the results achieved so far?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (d): A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 445 BY SHRI SHAILENDRA KUMAR AND SHRI SYED SHAHNAWAZ HUSAIN MPs, FOR ANSWER ON 27-04-2010 REGARDING 'TERRORIST THREATS'

(a): Available inputs indicate that Pak based terrorist groups, primarily the Lashkar-e- Taiba (LeT), are making concerted efforts to organize terrorist attacks in various parts of the country, inter-alia, including iconic institutions, prominent Industrial installations, tourist locations, etc.

(b): Some of the prominent groups which pose a serious threat, inter-alia, include Lashkar-e-Taiba(LeT), Jaish-e-Mohammed (JeM), Hizbul-Mujahideen (HM), Harkat-ul- Jihad-e-Islami (HUJI)/Harkat-ul-Mujahideen (HuM), Al Badr, Babbar Khalsa International(BKI), Khalistan Zindabad Force (KZF), Khalistan Commando Force, International Sikh Youth Federation (ISYF), United Liberation Front of Assam(ULFA), Communist Party of India (Maoist), all its formations and front organisations, etc. There is also another organization, the Indian Mujahideen.

(c) & (d): The Government continues to be alert to these threats and recalibrates its measures to combat terrorism by way of reviewing threat perceptions and a number of important decisions and measures have been taken, which interalia, include augmenting the strength of Central Para-Military Forces; effective border management through border fencing, flood lighting, deployment of surveillance equipment; legally enabling deployment of CISF in joint venture and private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; tighter immigration control, etc. The Unlawful Activities(Prevention) Act, 1967 (UAPA) has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule, which, inter-alia, includes offences under UAPA. The Multi-Agency Centre has been strengthened and re-organized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies.

Intelligence inputs are also shared with the concerned States through the established mechanism, which ensures close coordination and sharing of intelligence and seamless flow of information between the State and the Central security and law enforcement agency. This has resulted in busting of terrorist modules and a number of possible terrorist attacks have been averted.